

**GOVERNMENT OF INDIA
LABOUR AND EMPLOYMENT
LOK SABHA**

UNSTARRED QUESTION NO:1142
ANSWERED ON:01.08.2005
DEMANDS OF CENTRAL TRADE UNIONS AND FEDERATIONS
Nandy Shri Amitava

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) whether the Government has received some demands from the Central Trade Unions and Federations to stop downsizing of workforce, lift ban on recruitments and stop contractor regime; and

(b) if so, the response of the Government thereto?

Answer

MINISTER OF LABOUR AND EMPLOYMENT(SHRI K. CHANDRASEKHAR RAO)

(a): Yes, Sir. The Government has received representation from the All India State Government Employees Federation in this regard.

(b): According to information received from the Ministry of Finance, keeping in view the adequacy of staffing, the need to foster convergence and avoid overlap in functions, the Expenditure Reforms Commission (ERC) had identified around 42,000 posts for abolition. Against this, concerned Ministries / Departments have identified around 24,000 posts for abolition of which, 18682 posts have already been abolished.

The ERC had also advised that Annual Direct Recruitment Plans be prepared for each Ministry / Department. The Department of Personnel & Training have issued instructions in May 2001, that Direct Recruitment should be limited to 1/3rd of the Direct Recruitment vacancies subject to ceiling that this does not exceed 1% of the total sanctioned strength of the Department. Around 105226 posts have been identified for abolition and around 42723 posts have been identified to be filled up, as a result of these instructions.